

Mr. Raunak Jainf or R-2

Appeal No. 36 of 2015

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. Appellant(s)
Vs.
 Chhattisgarh State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary
 Counsel for the Respondent(s) : Mr. Anand K. Ganesan
 Ms. Swapna Seshadri for R-1

Appeal Nos. 35, 39, 40, 249 of 2015

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. Appellant(s)
Vs.
 Chhattisgarh State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary
 Counsel for the Respondent(s) : Mr. Anand K. Ganesan
 Ms. Swapna Seshadri for R-1
 Mr. Paramhans for
 Mr. Aashish Anand Bernard for R-2

Appeal Nos. 265 of 2016

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. & Anr. Appellant(s)
Vs.
 Chhattisgarh State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary
Mr. Arvind Banerjee (Rep.)

Counsel for the Respondent(s) : Mr. Ravi Sharma
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1

Mr. Raunak Jain for R.2

ORDER

We have heard learned counsel for the parties. Arguments are concluded.

Judgment is Reserved.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/tpd